CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



O.A.NO.864/99

New Delhi, this the 21st day of February, 2000.

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, V.C. (J)
HON'BLE MR. R.K.AHOOJA, MEMBER (A)

Sh. Bhagat Singh, S/O Sh. Har Lal, R/O H.No.197, Fatehpuri, New Delhi - 110 030.

1.

....Applicant.

(By Advocate: Sh. Deepak Bhardwaj, proxy counsel for Sh. Bhaskar Bhardwaj)

VERSUS

- Lt. Governor of Delhi, Raj Niwas Marg, Delhi.
- Commissioner of Police, Police Head Quarters, I.P.Estate, New Delhi.
- Commandent VIIth BN. (DAP), New Police Lines, Kingsway Camp, Delhi.
- 4. Staff Selection Commission through its Secretary, C.G.O. Complex, Lodhi Road, New Delhi.

....Respondents

(By Advocate: Smt. Sumedha Sharma)

ORDER (ORAL)

By Hon ble Mr. Justive V. Rajagopala Reddy, YC (J):-

The applicant has applied for the post of Sub Inspector in Delhi Police during 1997. He was called for Physical Endurance Test (PET). As he could not qualify in the high jump, he was disqualified in the test and hence not selected. The applicant approached this Tribunal in the earlier OA, stating that he was unwell during the time when the test was taken. The Tribunal directed the respondents to hold the Physical Endurance Test made over. Accordingly, the applicant was again called for P.E.T on 13.9.99. Even this time, the applicant could not qualify in the P.E.T. It is contended by the proxy counsel for the applicant that the respondents have instead of fixing 1500 Metres race had fixed 1600 Metres race and hence he



could not qualify in the said race. It is also argued that as applicant was not well on the date when he was called for the P.E.T, he could not get qualified. It is the case of the respondents that in accordance with the order of Tribunal, the respondents had called the applicant for P.E.T. but he was not qualified in the 1500 Metres race within the prescribed time of 6.5 minutes. The plea of the applicant that he was asked to take 1600 Metres race, is denied.

- 2. We do not find any substance in this OA. The applicant was given one more chance for qualifying himself in the P.E.T. for the purpose of selection to the post of Sub Inspector. The contention that he was asked to run 1600 Metres instead of 1500 Metres, is wholly incorrect as it is evident from Annexure R-1 filed by the respondents. He was asked only to run 1500 Metres in 6.5 minutes but he was disqualified in the said race.
- Having participated in the P.E.T., the applicant is not permitted to make a grievance that he was not well. In the circumstances, we do not find any merit in this OA. The OA is accordingly dismissed. No order as to costs.

(R.K.Ahooja) Member (A)

/sunil/

(V.Rajagopala Reddy)

V.C. (J)